

ceo 80107
(Co 198106)

31.3.2008

On the call of Bar Association, lawyers have decided to abstain from court work today. Put up under the same heading on31.3.08.....

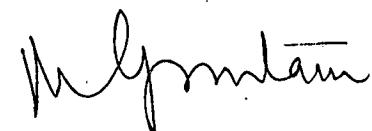
By order


Court Officer

03.07.2008

None for the applicant
None for the respondents.

It appears from the record that the applicant counsel has not filed the requisites. It appears that the applicant has lost interest in prosecuting the contempt. The CCPA is dismissed for want of prosecution.



(M. Gautam)M[A]


(S. Srivastava)m[J]

pkl/